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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

P. 14(7)/LA-2012/cons law/162

Dated: 04/10/2012-

NOTIFICATION

P. 14(7)/LA-2012/cons law/162 - The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor on the 21st September, 2012 and is hereby published for general information:-

**"THE DELHI TECHNOLOGICAL UNIVERSITY (AMENDMENT) ACT, 2012
(DELHI ACT 13 OF 2012)**

Enacted by the Legislative Assembly of the National Capital Territory of Delhi on the 06th September, 2012).

[21st September, 2012]

An Act to further amend the Delhi Technological University Act, 2009

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-third Year of Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Delhi Technological University (Amendment) Act, 2012.

(2) It shall come into force on the date of its publication in the Delhi Gazette.

2. Amendment in section 22.- In the Delhi Technological University Act, 2009 (Delhi Act 6 of 2009), hereinafter referred to as the "principal Act", for sub-section (2) of section 22, the following shall be substituted, namely:-

"(2) The Board of Management shall consist of the following persons:-

(a) One person shall be eminent educationist or an eminent scientist or technologist or eminent industrialist to be nominated by the Government;

(b) The Vice Chancellor of the University.

(c) Three eminent persons in the disciplines of science, engineering, technology and management, nominated by the Government

(d) Two Professors of the University nominated by the Government.

(e) Two Deans of the University nominated by the Government

(f) A representative of an Industry Association, nominated by the Government

(g) Principal Secretary or Secretary (Finance) to the Government ex-officio;

(h) Principal Secretary or Secretary (Higher Education) to the Government ex-officio;

(i) Principal Secretary or Secretary (Technical Education) to the Government ex-officio;

(j) Such other member or members as may be prescribed by the Statutes."

3. Insertion of new section 53- In the principal Act, after the section 52, the following section shall be added, namely:-

"53. Power to issue directions. - The Chancellor may either suo moto or on the recommendation of the Board of Management may issue such directions as may be necessary or expedient in the interest of administration, financial or academic functioning of the University and in particular to ensure peace and tranquility in the University and to protect the property of the University."

Tarun Sahrawat
03/10/12

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)